

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1

TP/MP/ 54 of 2019 [CP(IB) 646 of 2019]

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2021

Name of the Company: Khanna Industrial Pipes Pvt Ltd
V/s
STL Exports Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016


ORDER

No one appeared for the Operational Creditor.

Perused the record, it reveals that, the Operational Creditor is not appearing for the last two consecutive dates, it seems that Operational Creditor is not interested to pursue the matter, hence, the matter stands dismissed for want of prosecution.

Accordingly, TP 54 of 2019 [CP(IB) 646 of 2019] stands dismissed for want of prosecution.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 8th day of January, 2021